



Government of Jammu and Kashmir,  
Home Department,  
Civil Secretariat, J&K, Srinagar.

Notification

Srinagar, the 16<sup>th</sup> of June, 2019.

SRO 452 :- Whereas, vide notification SRO-297 dated 10<sup>th</sup> of August, 2007, Additional District and Sessions Judge, Jammu was appointed as an Ex-officio Arbitrator to make an award in respect of land measuring 374 Kanals and 05 Marlas situated at Village Deeli, Tehsil and District Jammu; and

Whereas, the Arbitration proceedings were not completed within the stipulated period and on the request of the Arbitrator, the time to complete the proceedings was extended from time to time, the latest having been granted vide notification SRO-203 dated 28<sup>th</sup> of June, 2016, in terms of which the time for making the award was extended by a further period of four months upto 28.10.2016; and

Whereas, the Arbitrator in terms of communication No. 55/ADJJ dated 26.09.2017 sought four months further extension of time; and

Whereas, the request of the Arbitrator for extension in time was under consideration and in the meanwhile the Hon'ble High Court at Jammu in terms of its order dated 21.02.2018 passed in APOWP No. 8/2018 in OWP No 236/2018 read with order dated 07.02.2018 titled Ranjeet Singh and others vs. State and others, inter-alia, directed to extend the period for passing the award by four months from the date of receipt of certified copy of the order; and

Whereas, the matter has been examined and after consideration, it has been decided to accept the recommendation of the Arbitrator regarding grant of extension in time for making the award.

Now, therefore, in exercise of the powers conferred by sub-rule (1) of rule 10 of the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Rules, 1969, the Government hereby direct that the time for making the award shall and shall always be deemed to have been extended by a further period of Four months w.e.f the date of issuance of this notification.

By Order of the Government of Jammu and Kashmir.

Sd/=

(Shaleen Kabra) IAS,

Principal Secretary to the Government,

Dated: - 16.07.2019.

1. Home/CL-33/89  
Copy to the:-

1. Financial Commissioner (Revenue), J&K.
2. Principal Secretary to the Hon'ble Governor, J&K, Srinagar.



- . Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (w.7.s.c).
- . Divisional Commissioner, Jammu.
- . Additional District and Sessions Judge, Jammu. This has reference to his letter No. 55/ADJJ dated 26.09.2017.
- . Deputy Commissioner, Jammu.
- . Special Secretary to Chief Secretary J&K.
- . Director Archaeology, Archives and Museums.
- . OSD to Hon'ble Advisor (G).
- . OSD to Hon'ble Advisor (V).
- . OSD to Hon'ble Advisor (K).
- . General Manager, Ranbir Government Press, Srinagar/Jammu.
- . Private Secretary to Principal Secretary to the Government (Home Department).
- . I/C, Website, Home Department.
- . Office Records file.

opt also to the:-

- (i) Principal Director Defence Estates, Northern Command, P.O Satwari, Jammu.
- (ii) Defence Estates Officer, Jammu Udhampur Circle.

  
16.17.19.

(Rashid Raina) KAS,

Under Secretary to the Government,